



ITEM NO.7

COURT NO.12

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.)No. 12970/2026

[Arising out of impugned judgment and order dated 18-05-2026 in CRM-M No. 19556/2026 passed by the High Court of Punjab & Haryana at Chandigarh]

NISHANT PAL**Petitioner(s)****VERSUS****STATE OF HARYANA****Respondent(s)**

Date : 01-10-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.V. VISWANATHAN
HON'BLE MR. JUSTICE ARUN PALLI

For Petitioner(s) Mr. Abhishek Singh, Adv.
Mr. Nring Chamwibo Zeliang, Adv.
Mr. Kalinga Keshari, Adv.
Mr. Utkal Keshari, Adv.
Mr. Siddhartha Sinha, AOR

For Respondent(s) Mr. Deepak Thukral, A.A.G. (through VC)
Mr. Samar Vijay Singh, AOR
Mr. Saurabh Sachdeva, Adv.
Mr. Vineet Kumar, Adv.
Mr. Aman Dev Sharma, Adv.
Ms. Sabarni Som, Adv.
Mr. Rohit Beniwal, Adv.
Mr. Pardeep Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard Mr. Abhishek Singh, learned counsel for the petitioner and Mr. Deepak Thukral, learned Additional Advocate General (AAG) appearing for the State.

2. The present petition calls in question the correctness of the order dated 18-05-2026 in CRM-M

No.19556/2026 passed by the High Court of Punjab & Haryana at Chandigarh. By the said order, the petitioner has been denied the benefit of bail in connection with FIR No.150 dated 05.06.2025 registered with Sarai Khwaja, District Faridabad, Haryana, for the offences punishable under Section 20 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (for short, 'NDPS Act').

3. Learned counsel for the petitioner submits that the petitioner has already undergone approximately one year & four months in custody; that the contraband as alleged, involved is 27kg Ganja-Patti; that there is no criminal antecedents of the petitioner; that the trial is bound to take some time to conclude since post the framing of charges, no witness has yet been examined.

4. Learned AAG appearing for the State, however, vehemently opposes the bail prayer of the petitioner.

5. Considering overall facts and circumstances of the case; the period undergone by the petitioner; the likelihood of time that the trial will take to conclude; keeping in mind the principle enshrined under Article 21 of the Constitution of India as well as the principle of Section 37 of the NDPS Act, we are inclined to enlarge the petitioner on bail.

6. Accordingly, we direct that petitioner shall be enlarged on bail subject to the satisfaction of the concerned Trial Court in connection with the aforesaid

FIR and for the offences mentioned hereinabove.

7. The Special Leave Petition is disposed of in the above terms.

8. Pending application(s), if any, shall also stand disposed of.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(NIKITA SINGH)
COURT MASTER (NSH)